


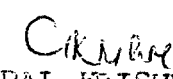
**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA./TA/MP. No. /199

Union of India & Anr.

Versus

Smt. Hoorra

Date of Order	Orders
30.3.95	<p><u>MA 136/95 (OA 51/94)</u></p> <p>Mr. M.Rafiq, counsel for Union of India & Anr. Mr. S.Kumar, counsel for Smt. Hoorra.</p> <p>Heard. This is an MA praying that the time granted in the judgement dated 27.12.94 in OA 51/94 be extended for a further period of three months since the Railway Administration is taking steps to approach the Railway Board, New Delhi, for filing a SLP before the Hon'ble Supreme Court. Time granted already granted by the Tribunal to the respondents for implementing the order has not yet expired.</p> <p>This application is, therefore, premature and is dismissed.</p> <p style="text-align: center;"> (O.P. SHARMA) MEMBER (A)</p> <p style="text-align: right;"> (GOPAL KRISHNA) MEMBER (J)</p> <p style="text-align: center;">Central Administrative Tribunal Jaipur Bench, JAIPUR Certified that no Further Action is Required to be Taken & The Case is Fit For Committal To Record.</p> <p style="text-align: center;">(112) Deputy Section Officer (Judicial)</p>